



General of Police/Inspector General of Prisons,  
Chennai, does not indicate as to when the same was  
verified before it was filed in this Court. Since  
even the Notary while attesting the affidavit has  
not given the date as to when it was attested, we  
are afraid that we are unable to accept such  
affidavit which has to be rejected.

In such circumstances, let this matter be  
adjourned for a period of two weeks for the  
present. In the meantime, within ten days, let the  
appellant be examined by a fresh Medical Board, to  
be constituted by the respondent-Authority which  
will include a doctor of the appellant's choice.  
Thereafter, let a fresh report be submitted,  
supported by a properly affirmed affidavit, on  
behalf of the respondent. The appellant should be  
informed of this order so that he can exercise his  
choice well before the date of examination.

(Ganga Thakur) (Juginder Kaur)  
PS to Registrar Court Master